

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. NO.145/96

Date of Order: 9.2.96.

Between:

S. Raja Reddy

...Applicant.

And

1. The District Telecom Manager,
Karimnagar District,
Department of Telecommunications,
Government of India,
Karimnagar Dist.(A.P.).
2. The Sub-Divisional Officer(Telecom),
Jagtial Sub-Division, Jagtial,
Dist: Karimnagar(A.P.) - 505 327. ...Respondents.

Counsel for the Applicant : Mr. P. Nayeen Rao

Counsel for the Respondents : Mr. V. Rajeswar Rao, CGSC.

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

contd...

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..3..

To

1. The District Telecom Manager,
Karimnagar District,
Department of Telecommunications,
Govt. of India,
2. The Sub Divisional Officer, (Telecom),
Jagtiyal Sub Division, Jagtiyal,
Karimnagar District (A.P) - 505 327.
3. One copy to Mr.P.Naveen Rao, Advocate,CAT,Hyderabad.
4. One copy to Mr.V.Rajeswar Rao, CGSC,CAT,Hyderabad.
5. One copy to Library,CAT,Hyderabad.
6. One spare copy.

YLR

Judgement

(As per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Sri P. Naveen Rao, learned counsel for the applicant and Sri V. Rajeswara Rao, learned counsel for the respondents.

3. The applicant was initially engaged as Casual ^{where} Mazdoor on 10-7-87, where under R-2 he was continued as such till 15-7-1991 when he was discharged from service. During the above period he had put in 261 days of casual service. After 15-7-91 he was not reengaged.

4. This OA is filed praying for a direction to the respondents to reengage him in preference to freshers and consider his case for granting him temporary status and further for regularisation.

5. Because of the experience the applicant had gained in the Department he has to be preferred if there is work in future in preference to freshers from the open market. As he has been disengaged more than four years back, long absence cannot be condoned.

6. In the result, the following direction is given : The applicant should be reengaged if there is work ^{in future} in preference to freshers from the open market in the unit from which he was last disengaged. If in pursuance of this direction he is reengaged, none who is already in casual service shall be retrenched.

7. The OA is ordered accordingly at the admission stage itself. No costs.//

(R. Rangarajan)
Member (Admn.)

(V. Neeladri Rao)
Vice Chairman

Dated : Feb 9, 96
Dictated in open court Dy. Registrar (J)

173/16
I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 9 -2 -1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in
O.A.No. 115/96

T.A.No. (w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

प्रेषण/DESPATCH

29 FEB 1996

हैदराबाद बैच
HYDERABAD BENCH